

Census 2010-11, a Statement on category-wise number of operational holders* in the country for various size groups is given below:

Sl. No.	Size category	Number of operational holders
1.	Marginal (Below 1.00 hectare)	92825979
2.	Small (1.00-2.00 hectare)	24779150
3.	Semi-medium (2.00-4.00 hectare)	13895552
4.	Medium (4.00-10.00 hectare)	5875017
5.	Large (10.00 hectare & above)	972763
TOTAL		138348461

* An operational holder is the person who has the responsibility for the operation of the agricultural holding, exercises the technical initiative and is responsible for its operation. He may have full economic responsibility or may share it with others. The operational holder may be Individual/Joint/Institutional.

(b) According to the latest Agriculture Census 2010-11, there were 117.61 million operational holders having operated area less than two hectare.

The Government has taken several measures to promote the agriculture and to support farmers and agricultural workers in the country. Assistance is provided to various categories of farmers, through programmes like, Pradhan Mantri Krishi Sinchayee Yojana, Soil Health Card Scheme, Paramparagat Krishi Vikas Yojana, Pradhan Mantri Fasal Bima Yojana, Crop Diversification Programme, National Mission on Agricultural Extension and Technology, National Food Security Mission, Mission for Integrated Development of Horticulture, etc. The Department of Rural Development is implementing Mahatma Gandhi National Rural Employment Guarantee Scheme in the rural areas of the country to benefit rural people including agricultural workers/labourers through creation of employment and livelihood opportunities. All of the above schemes are implemented by State Governments, which maintains the number of beneficiaries of the respective schemes.

Special package for suicide-prone area of farmers

2985. DR. PRABHAKAR KORE: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) whether it is a fact that Government is working on a special package for India's

worst farmer suicide-prone districts of Karnataka, Maharashtra, Andhra Pradesh, Telangana and Odisha; and

(b) if so, the details of the special package and the time-frame for implementing the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI PARSHOTTAM RUPALA): (a) and (b) No, Sir. However, during the year 2015-16, the Governments of Karnataka, Maharashtra, Odisha, Telangana and Andhra Pradesh declared drought in parts of their States and submitted memoranda seeking financial assistance for drought affected areas from National Disaster Response Fund (NDRF). The Centre has approved ₹ 2263.43 crore for Karnataka, ₹ 3049.36 crore for Maharashtra, ₹ 815 crore for Odisha, ₹ 791.21 crore for Telangana and ₹ 433.77 crore for Andhra Pradesh from NDRF.

Vacant posts of Judges and pending court cases

2986. SHRI SHADI LAL BATRA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the total number of pending cases in Supreme Court, High Courts and Subordinate Courts in the country, State/Court-wise;

(b) the number of vacancies in these Courts, State/Court-wise; and

(c) the measures taken by Government to fill up the vacancies in various Courts and to dispose of the large number of pending court cases?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): (a) to (c) The data on pendency of cases is maintained by the Supreme Court and High Courts. As per information available, 60,946 cases were pending in the Supreme Court as on 03.08.2016. As per information made available by the High Courts, details of pendency of cases in various High Courts and District/Subordinate Courts as on 31.12.2015 are given in the Statements-I and II respectively (*See below*).

Vacancy position of Judges of the Supreme Court and High Courts (High Court-wise) as on 01.08.2016 is given in the Statement-III (*See below*). Vacancy position of Judges / Judicial Officers in District and Subordinate Courts (State/UT-wise) as on 31.12.2015 is given in the Statement-IV (*See below*).

The filling of vacancies of Judges/Judicial officers in Districts and Subordinate Courts is within the domain of the State Governments and the High Courts concerned. High Courts were requested in May, 2015 to make recruitment process more broad based to fill